

**THE GAUHATI HIGH COURT AT GUWAHATI**  
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

**No.HC.VII-142/2007/9533 /A**

From :- Smti Jayashree Bora,  
Jt. Registrar (Vigilance),  
Gauhati High Court,  
Guwahati.

To, Smti Mridu Chanda Bordoloi,  
District & Sessions Judge,  
Sivasagar.

Dated Guwahati, the <sup>1h</sup> 24 September, 2024.

Sub:- **Civil vacation.**

Ref:- Your letter No. DJSV/STDR/F-87/5711, dtd. 18.09.2024.

Madam,

With reference to the above, I am directed to inform you that you have been granted **permission to avail civil vacation, along with station leave permission, with the official vehicle, at own cost, from the evening of 06.10.2024 to the morning of 21.10.2024.** The Addl. District & Sessions Judge, FTC, Sivasagar and in his absence, the next senior most Judicial Officer available at the station will remain in charge of your Court and Office during your absence.

Yours faithfully,

*Sd/-*

**JT. REGISTRAR (VIGILANCE)**

**Memo No.HC.VII-142/2007/9534-9535 /A, dated , 24-09-24**

Copy to:

1. The Principal Accountant General (A&E), Beltola, Guwahati for information.
- ✓ 2. The Project Manager, Gauhati High Court.

*Sd/-*  
**JT. REGISTRAR (VIGILANCE)**

*Quinn*